

11.02 hrs.

**PUBLIC ACCOUNTS COMMITTEE**

**TWO-HUNDRED AND THIRTY-FOURTH AND  
TWO-HUNDRED AND THIRTY-FIFTH  
REPORTS**

**SHRI H. N. MUKHERJEE** (Calcutta—North-east): I beg to present the following Reports of the Public Accounts Committee:—

(1) Two Hundred and thirty-fourth Report on Action Taken by Government on the recommendations contained in their Two Hundred and twenty-second Report on 'Regularisation of Contingency Fund Advances' relating to the Ministry of Finance (Department of Economic Affairs).

(2) Two Hundred and thirty-fifth Report on Action Taken by Government on the recommendations contained in their Two Hundred and seventeenth Report on Accounting and Procedural Matters relating to the Ministry of Finance (Department of Economic Affairs) and Ministry of Finance (Defence).

**COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES**

**FIFTY-SEVENTH REPORT**

**SHRI NTHAR LASKAR** (Karimganj): I beg to present the Fifty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Works and Housing—Housing facilities for Scheduled Castes and Scheduled Tribes provided by the Delhi Development Authority in the Union Territory of Delhi.

**BUSINESS ADVISORY COMMITTEE**

**SIXTY-FIFTH REPORT**

**THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH):** I beg to move:

"That this House do agree with the Sixty-fifth Report of the Business Advisory Committee presented to the House on the 30th October, 1976."

There is a printing mistake. Actually, for items 1 and 2 the total time allotted is 2 hours. It is wrongly put as separately 2 hours. Subject to this correction, I commend it to the House.

**MR. SPEAKER:** The question is:

"That this House do agree with the Sixty-fifth Report of the Business Advisory Committee presented to the House on the 30th October, 1976."

*The motion was adopted.*

11.03 hrs.

**CONSTITUTION (FORTY-FOURTH  
AMENDMENT) BILL—contd.**

**MR. SPEAKER:** The House will now take up further clause-by-clause consideration of the Constitution (Forty-fourth Amendment) Bill. We are on clause 43

Clause 43—(Insertion of new article 257A)—contd.

**SHRI P NARASIMHA REDDY** (Chittoor): I beg to move:

Page 13, line 1,—

before "Parliament" insert—

"Notwithstanding anything to the contrary in clauses (1) and (2) supra," (210)